

[Translation]

12.12 hrs.

RE: ALLEGED ATTEMPT TO CREATE VIOLENCE BY SOME ELEMENTS IN UTTAR PRADESH

SHRI ATAL BIHARI VAJPAYEE (LUCKNOW): Mr. Speaker, Sir, on the basis of reports coming from different parts of Uttar Pradesh, it seems that a conspiracy is being hatched to instigate large scale caste and communal riots in that state. A political party has provoked long drawn religions conflict between two sections of Muslim community in such a manner that had the administration not been alert and brought the situation under control immediately, it would not have remained confined to the two sections of that community but it might have assumed the dimension of Hindu-Muslim riots.

Sir, reports received from Kanpur yesterday confirm our doubt that some political parties and elements are bent upon to create an atmosphere of violence in Uttar Pradesh. After the unfortunate incident of Mumbai, security arrangements have been tightened for the protection of statues of Dr. Ambedkar, at all the places where these have been installed. However, yesterday at 6.30 A.M. in the morning, attempts were made to desecrate the statue of Dr. Ambedkar in Nanarao Park. It seems that the miscreants had gone there with the intentions of inciting the people and for that purpose they were accompanied by some anti-social elements. During those early hours of the morning, the policemen on duty perhaps had gone out for their morning course but returned soon and the miscreant fled from the scene. Later on, we came to know that this was not a matter of desecration of the statue of Dr. Ambedkar only but was also an attempt to dismantle the statue of Indira ji installed at Western Road. One arm of the statue had been broken by the miscreants. The administration repaired the statue and brought the situation under control. But it is true that the arm of the statue had been broken. Attempts were also made to destroy the statue of Gandhiji with a bomb blast. Those, who made an attempt to blacken the statue of Dr. Ambedkar ...*(Interruptions)*

SHRI BRIJ BHUSHAN TIWARI (DUMARIAGANJ): Kindly include the incident of Sitapur also.

SHRI ATAL BIHARI VAJPAYEE: I am ready. I have no objection ...*(Interruptions)* Those two persons who made an attempt to desecrate the statue of Dr. Ambedkar have been arrested. Now both of them are in jail. They have confessed their crime. These two persons belong to two different political parties. One of them belongs to Janata Dal and other one to Samajwadi Party ...*(Interruptions)*

SHRI BRIJ BHUSHAN TIWARI: Sir, it is an incorrect allegation. ...*(Interruptions)*

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker Sir, I am narrating the facts. As regards the point of political opposition in Uttar Pradesh, there cannot be any objection for that. If a former Prime Minister sits on hunger strike on the Independence Day in the capital city of that state,

Lucknow even that is not objectionable. But no attempts should be made to disturb the peace in that state. It amounts to threatening the security of entire country. Foreign powers can take undue advantage of this situation. I would therefore like to request Members of the treasury benches to fight only a political battle and not to come out to plunge the state of Uttar Pradesh into the fire of communal violence.

SHRI RAMSAGAR (BARABANKI): Mr. Speaker, Sir, name of party has been mentioned here. Therefore, I should also be given a chance to speak.

MR. SPEAKER: I have received your notice. It still is under consideration and now there won't be a debate on it.

[English]

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): Mr. Speaker, Sir, Since the Leader of the Opposition has charged that the Janata Dal and the Samajwadi Party are instigating this kind of activities, both these parties should get a chance to counter this charge. They should clarify their position. So, you should allow them. ...*(Interruptions)*

[Translation]

SHRI BRIJ BHUSHAN TIWARI: Mr. Speaker Sir, let there be a debate on it in the House.

[English]

SHRI SOMNATH CHATTERJEE (BOLPUR): Mr. Speaker, Sir, every right thinking member of the society and particularly the Members of Parliament here should be concerned at any attempt to disturb peace and communal harmony. We find that there are, no doubt, instigations these days in many places. My hon. friend here says that the event of Maharashtra was an unfortunate incident. There is an investigation going on to find out the cause for that incident. But now apart from the fact that a State matter is being raised, I have been, in my humble way, trying to say that let us not cut across the very basis of our functioning here under the Constitution by bringing in any and every State matter. There are some important issues which we cannot avoid raising here. But every State matter is being raised and now openly allegations have been made against two constituents of the United Front which are in the Government.

Sir, in one State, the Leader of the Opposition's political party has joined the Government there and I need not refer here as to what had been their role in the past. ...*(Interruptions)* They are entering into permutations and combinations and it is for them to do anything. But there should be introspection also on that side. What have they done to maintain communal harmony and peace among all the communities in that State?

SHRI V. DHANANJAYA KUMAR (MANGALORE): Do you support what had happened there?

SHRI SOMNATH CHATTERJEE: I am not supporting. I have said that we want complete peace and harmony. But now taking up an attitude of righteous indignation on the basis of certain unfortunate events that may be there in Uttar Pradesh and trying to blame some political parties on the floor of the House and that too during the Zero Hour is very unfortunate. I am sure that my friends here would be able to rebut this allegation. ...*(Interruptions)*

MR. SPEAKER: I have received notice under Rule 193 and Rule 184 on the situation in Uttar Pradesh. I am placing it before the Business Advisory Committee. I think, we can decide there rather than answering it now. I think it would be better. The choice is yours. If you want to reply now, then I will have to close the other matter.

SHRI SRIKANTA JENA: Sir, the Members belonging to the Samajwadi Party and others have been requesting you to allow them to discuss the situation prevailing in Uttar Pradesh. That matter is under your consideration. Today, in the morning, they met you, and I also raised this matter in the last BAC meeting. But the point is that the Leader of the Opposition, during the Zero Hour, charged the Samajwadi Party and the Janata Dal ...*(Interruptions)*

DR. MURLI MANOHAR JOSHI (ALLAHABAD): Shri Vajpayee has not charged any party. He merely said that two persons were associating with the parties, and he has not named the parties. Shri Vajpayee has not charged any party. Mr. Parliamentary Affairs Minister, why are you making....

SHRI SRIKANTA JENA: Please let me complete.

DR. MURLI MANOHAR JOSHI: Please just listen to what the Leader of the Opposition has stated.

SHRI SRIKANTA JENA: Please let me complete. ...*(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE (DUMDUM): Does it behave those who were instrumental in destroying the Babri Masjid? Have you not learnt any proper lessons? Does it behave you? ...*(Interruptions)*

*[Translation]*

SHRI BHAGWAN SHANKAR RAWAT (AGRA): Mr. Speaker, Sir, attempts have been made to break the statue of Gandhiji in Kanpur...*(Interruptions)* Workers of Janata Dal and Samajwadi Party were involved in it ...*(Interruptions)* Workers of Samajwadi Party have also broken the statue of Gandhiji in Raybha village in Agra. ...*(Interruptions)*

*[English]*

MR. SPEAKER: I have given the floor to Shri Jena.

*(Interruptions)*

MR. SPEAKER: Why do you not leave it to your leader?

SHRI SRIKANTA JENA: Sir, I have very carefully listened what the hon. Leader of the Opposition has stated. In this House, we may differ, but whenever Atalji stands

up, everybody listens to him with rapt attention. I have heard him very carefully. He said that there are two parties ...*(Interruptions)*

SHRI RAJIV PRATAP RUDY (CHHAPRA): It is a matter of fact.

*[Translation]*

SHRI SRIKANTA JENA: Rudiji, please sit down. If you make noise, how can I complete my point? ...*(Interruptions)* Please listen to me first ...*(Interruptions)*

*[English]*

SHRI RAJIV PRATAP RUDY: These are matters of fact. It is not an allegation, but this is a matter of fact. There is a difference between 'allegation' and 'fact'. What Shri Vajpayee said is a fact. We are not casting any allegations. It is a matter of fact. ...*(Interruptions)*

SHRI V. DHANANJAYA KUMAR: Sir, it is a deliberate attempt to corroborate their notice under Rule 184. ...*(Interruptions)*

MR. SPEAKER: Shri Joshi, that is not the way.

DR. MURLI MANOHAR JOSHI: Sir, when you say Joshi, it looks as though it is meant for me.

MR. SPEAKER: I thought all Joshis are disciplined.

DR. MURLI MANOHAR JOSHI: I am a disciplined Member, and like me he is also a disciplined Member.

MR. SPEAKER: Shri Jena said that whenever the Leader of the Opposition speaks on the floor of the House, everybody listens to him with rapt attention. So, when the Parliamentary Affairs Minister is replying or speaking, I think, it is quite proper on your part also to listen to him and not to interrupt him in that manner. After all, he is the Minister of Parliamentary Affairs.

*(Interruptions)*

SHRI V. DHANANJAYA KUMAR: Sir, we are ready. Let there be a full-fledged discussion on this.

SHRI SRIKANTA JENA: I was only submitting that this allegation ...*(Interruptions)*

SHRI RAJIV PRATAP RUDY: It is not an allegation, it is a fact.

DR. K.P. RAMALINGAM (TIRUCHENGODE): Why are you interrupting?

SHRI SRIKANTA JENA: Sir, as stated by the hon. Leader of the Opposition, two persons have been arrested and the interrogation is being done by the police. A report immediately came to the Leader of the Opposition that those two persons who are being interrogated belong to the Janata Dal and the Samajwadi Party. From there, if you backtrack the whole thing, it looks as though he is saying that the whole operation in Kanpur and in other areas is being carried out by these two political parties. I know that

the facts can be presented in a certain way by which the impression can be created but at the same time you would not be caught on that.

I think that Dr. Murli Monohar Joshi and Shri Atal Bihari Vajpayee are excellent in that operation. I am not going into that. But this is not a fact. That is why, I said let the Janata Dal and the Samajwadi Party clarify their position. Let us give them a chance. Then the discussion under Rule 193 which is under your consideration can be taken up in the Business Advisory Committee. We can discuss the broader issue also which has been raised now in the House.

SHRI JAGAT VIR SINGH DRONA (KANPUR): It relates to my Constituency. I should be given a chance. If you permit, I will give the names and designations of the political parties.

[Translation]

SHRI RAMSAGAR: Mr. Speaker, Sir, the concern expressed by the hon. leader of the opposition over the incidents of Kanpur is shared by the people of Samajwadi party too. I would like to urge the leader of the opposition to dwell into the past for having a clear picture of the conditions prevailing in Uttar Pradesh. Undoubtedly Gandhiji was the leading torch bearer of the freedom struggle, but in Uttar Pradesh two leaders of a responsible party have refused to acknowledge Gandhiji as the Father of the Nation. I would like to know who are they? ...*(Interruptions)*\* Secondly bullets were fired at the statue of Gandhi Ji. Statue of late Indira Gandhi was desecrated. Workers of BJP are behind all this and the allegation of the leader of the opposition is without substance because the workers of the Samajwadi Party are no way involved. The Chief Minister of Uttar Pradesh and the people of BJP are behind all this. 'Jail Bharo' agitation of my party cannot be suppressed. ...*(Interruptions)*

SHRI RATILAL KALIDAS VERMA (DHANDHUKA): Mr Speaker, Sir, the people affiliated to Samajwadi Party are behind the atrocities committed on Dalits all over the country and they are inciting them too. Total harmony is prevailing between the Dalits and the upper caste people, but they are out to disturb it ...*(Interruptions)*

[English]

MR. SPEAKER: Why are you discussing all this?

SHRI SURENDRA YADAV (KHALILABAD): Mr. Speaker, Sir, the allegation levelled by the leader of the opposition about involvement of two members belonging to the Janata Dal and Samajwadi Party is not only baseless, but also does not behave the leader of his stature. Workers of BJP have themselves confessed that:

[English]

"No allegation but fact, I want to ask you how have you come to this conclusion that it is a fact."

\*Expunged as ordered by the Chair.

[Translation]

You know nothing. You are saying all this while remaining in Delhi all throughout. By your utterances, it seems as of you are an eye witness. Therefore, I am saying all this is part of conspiracy hatched by you people. You people planned the desecration of these statues. I would like to submit that we people, adore both Dr. Abedkar and Mahatma Gandhi, but it is the BJP who gives little regard to both of them. I would like to know about the happenings of Maharashtra? Further, whether the people of Janata Dal and Samajwadi Party were involved? To divert the attention from the incidents of Maharashtra these people hatched the Kanpur conspiracy of desecration of the statues of Mahatma Gandhi, Dr. Ambedkar and Smt. Indira Gandhi. today, through this august House, I would like to condemn the incidents of Uttar Pradesh and level charge on the BJP that it is their planned conspiracy. The hon. Member is stating that the incidents took place in my constituency, while I would like to submit that the BJP is behind all this. Therefore, I would like to demand a people debate in this regard and also ask them where did they see the workers of Janata Dal and Samajwadi Party. The Government of Uttar Pradesh is having in the most condemnable manner ...*(Interruptions)*

[English]

MR. SPEAKER: I am giving a chance to Shri Azmi because his party is ruling there.

[Translation]

SHRI SURENDRA YADAV: Workers of my party are being killed and statues of Dr. Ambedkar are being desecrated. ...*(Interruptions)*

[English]

MR. SPEAKER: We need not have a full debate now.

[Translation]

SHRI SURENDRA YADAV: Therefore, I demand dismissal of Mayawati Government, because she herself is responsible for all this. Therefore, I demand a full debate on this issue.

SHRI ILIYAS AZMI (SHAHABAD): Mr. Speaker, Sir, I am grateful to you for giving me a chance to speak on this issue ...*(Interruptions)*

[English]

MR. SPEAKER: I am closing the issue now because already I have received two notices. They are under my consideration. Let us not have a full debate now.

[Translation]

SHRI ILIYAS AZMI: It is being widely felt that the Government of Ms. Mayawati is intolerable for some people in Uttar Pradesh. First of all they tried to incite Shia-Shunni fervour in Lucknow. I would like to congratulate the Government of Uttar Pradesh for having amicably settled

the two weak long curfew and tension filled environment because nobody was killed or injured nor any house was torched. As for as the issue of showing disrespect to Dr. Ambedkar is concerned, I would like to say that they very well know that if passions are incited on largescale then disturbances will be difficult to control. Disturbances are not confined to just Kanpur, but are also being witnessed at various places in my constituency too ...*(Interruptions)*

[English]

MR. SPEAKER: We are not going into full debate.

[Translation]

SHRI ILIYAS AZMI: Three persons held responsible for Vaban town disturbances are still languishing in prison. As soon as I came to know of it I tried to check telephonically. After leaving the parliament session in between I rushed to Hardoi to cooldown tempers by getting the statue garlanded heavily. Had we not behaved with utmost passion then the whole of Uttar Pradesh would have witnessed extreme communal disturbances and disharmony ...*(Interruptions)*

[English]

MR. SPEAKER: It is enough. I have already received two notices under Rule 193 and 184. I will put them before the party leaders.

[Translation]

SHRI ILIYAS AZMI: We are trying our best to maintain communal harmony and peace. I fully endorse the views of the leader of the opposition that one particular party is unable to digest it and is out to bring a bad name to Uttar Pradesh. However, we would like to assure this august House that we won't allow that particular party's conspiracy to become successful ...*(Interruptions)*

MR. SPEAKER: Why are you dwelling on? It is too long.

SHRI ILIYAS AZMI: Mr. Speaker, Sir, we will not allow their designs to become successful of inciting people on the issue of statues of Dr. Ambedkar. We are fully capable of lacking any situation. In my constituency three persons owing allegiance to Samajwadi party were apprehended for desecrating the statue of Dr. Ambedkar and are still languishing in jail. Both the hon. Minister of Home Affairs and the hon. Minister of Parliamentary Affairs can call report about the Hardoi incident regarding the antecedents of the persons apprehended ...*(Interruptions)*

[English]

MR. SPEAKER: There are so many MPs. on such issues, we should exercise a lot of restraint.

SHRI JAGAT VIR SINGH DRONA: I will do that.

[Translation]

SHRI BRIJ BHUSHAN TIWARI (DUMARIAGANJ): Mr.

Speaker, Sir, please allow me for a minute.

SHRI JAGAT VIR SINGH DRONA: Mr. Speaker, Sir, I do not want to reiterate the points raised by the hon. leader of the opposition. Every word uttered by him is based on the facts and when he referred to Janata Dal and Samajwadi Party the hon. Minister of Parliamentary Affairs got irritated a little. With your permission I would like to call the names of the persons in the august House, who have conferred for the crime. ...*(Interruptions)*

[English]

MR. SPEAKER: You cannot do. You cannot mention the name of a person who cannot defend himself. You cannot.

[Translation]

SHRI JAGAT VIR SINGH DRONA: Without your permission I do not want to mention the names of the accused, but would like to apprise the hon. Minister of Parliamentary Affairs that a state level General Secretary of his party is one of the accused. I know all the people of my constituency and an active worker of Samajwadi party is one of the accused. Their objective was not only to desecrate the statue of Dr. Ambedkar, but to disturb peace in a preplanned fashion. After desecrating the statue of Dr. Ambedkar they proceeded to Phoolbagh and burst bombs near the statue of Gandhi Ji ...*(Interruptions)* Situation was brought under control by moving lathi charge. Further, marching ahead, they damaged the hand of the statue of Reverend late Indira Gandhi at Meston Road. It was the sagarcity of the Administration which got the statue replaced immediately with a view to maintain peace in the city. This is the reason why the leaders and the workers of Samajwadi party are a demorelised lot in Uttar Pradesh. This incident is the culmination of that very thinking.

I take pride in stating that the Administration of Uttar Pradesh is so well alert that no nefarious design is allowed to become successful. On being denied permission by the hon. Speaker, I would not like to mention anybody's name but I have got the names of all ...*(Interruptions)*

[English]

MR. SPEAKER: I want to close it. But if you want to speak more and more, what can I do?

*(Interruptions)*

[Translation]

SHRI BRIJ BHUSHAN TIWARI: Mr. Speaker, Sir, I totally disagree with the utterances of the hon. leader of the opposition and hon. Member of the BJP regarding the Kanpur incidents because I think these are totally baseless. That's why I have given notices under rule 193 and 184 for raising discussion on the incidents of Uttar Pradesh. My Party is going to start satyagrah from 13th August against the oppression of the workers of Samajwadi party. Such a conspiracy is being hatched to fail the satyagrah and to oppress the workers of my party. In fact the statue



of Mahatma Gandhi was damaged in Sitapur. When all this was objected to by the workers of Samajwadi party, they were booked under the Harijan Act. The awards instituted by Hindi Sahitya Sammelon after the names of Gandhi Ji and Dr. Lohia ...*(Interruptions)* The present Government has discontinued those awards also.

*[English]*

MR. SPEAKER: Please conclude Shri Brij Bhushan Tiwari. It is enough.

*(Interruptions)*

*[Translation]*

SHRI BRIJ BHUSHAN TIWARI: The manner is which the present state Government is functioning ...*(Interruptions)* This is their infighting and these people want to shield the state Government. They once again want to incite all around disturbances in Uttar Pradesh in the same manner and style in which they unleashed and provoked violence in the whole country after the demolition of Babri Masjid by them ...*(Interruptions)*

*[English]*

SHRI BASU DEB ACHARIA (BANKURA): Sir, I want to raise my issue.

MR. SPEAKER: Shri Acharia, you have already raised the same issue twice.

SHRI BASU DEB ACHARIA: Sir, I have not raised this before.

MR. SPEAKER: You have raised it on 4th and 5th.

SHRI BASU DEB ACHARIA: Sir, I have not raised this issue ever before. Please allow me to raise it now.

MR. SPEAKER: Yes, please.

SHRI BASU DEB ACHARIA: Sir, after the judgement of Supreme Court of 26th December, 1996 for closing down 1,200 industrial units in and around Delhi, a serious situation has arisen there.

12.39 hrs.

*(MR. DEPUTY-SPEAKER in the Chair)*

As a result of this closure, more than two lakh workers have been affected. There are about 35,000 industrial units in Delhi. Due to all this, a large number of industrial units also will be affected. In this, more than 10 lakhs workers will be affected.

The families of these two lakh workers are in starvation. There have also been some cases of self-immolation by the workers. This is a serious situation. I demand that the Government of India should enact legislation to nullify the judgement delivered by the Supreme Court. The units which shift to sites beyond commutable distance from Delhi should be treated as closed and the workers of these factories should get an additional compensation equivalent to six

years' wages. There are a large number of workers who are casual workers. Even those who have completed more than 240 days are still being treated as casual workers. They should also get an equivalent amount of compensation. According to the order given by the Supreme Court, six years' salary should be given to these workers. A large number of workers have been affected because of the Supreme Court judgement.

I urge upon the Government that a legislation should be enacted to nullify that judgement so that the workers are not affected and are not rendered jobless. There will be a strike on 11th August. They demand that the Government of India should enact a legislation to nullify the judgement because it is the case of a large number of workers. The Government should consider it and see that these workers are not uprooted and proper rehabilitation is done. There are bested interests who will be using this judgement to close down a large number of industries to utilise the land also. In order to prevent that there is a need to do something for the rehabilitation of a large number of workers and to help them.

*[Translation]*

SHRI CHANDRA SHEKHAR (BALLIA): Mr. Deputy Speaker, Sir, Shri Basu Deb Acharia has raised a very important matter. The Supreme Court has directed in its judgement to shift 85 industries from Delhi. In this judgement the Court has said that these industries would be shifted not to some distant places but to such sites where from workers can commute conveniently. So far as I think, people can commute upto a distance of 60 kms. conveniently but a large number of industries are either being shifted to very far off sites or the industrialists are not interested in shifting these units on one pretext or the other. The workers have been suffering on that account for the last several months. Last year, one of the workers had gone to the extent of self-immolation. Families of workers of these industries have been suffering a lot as the workers have been rendered jobless which is causing a feeling of resentment among them. Nobody is listening their woes.

Mr. Deputy Speaker, Sir, I do not agree with Shri Basu Deb Acharia that a legislation should be enacted to nullify the judgement of the Supreme Court regarding shifting of the industries causing damage to the environment. However all the facilities that he has demanded for the workers and employees are quite justified Shri Basu Deb Acharia has rightly said that if these industries are being shifted to distant sites. The employees of these industries should be given six years salary, every care should be taken to see that these employees are not forced to lose their jobs. They are facing a lot of problem in Delhi. It will creat Law and order problem in Delhi if they have no hope and they are dejected and it will be a great tragedy from the humanistic point of view if the Government do not provide them every possible help as Mr. Basu Deb Acharia has also appealed ...*(Interruptions)*

SHRI BHAGWAN SHANKAR RAWAT (AGRA): Mr. Deputy Speaker, Sir, I have given a notice regarding the